

RATIFIED

Minutes of M.No.27/10 held on 06.10.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 27/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 06.10.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:56/18/80-ALC2/2008	Party Name:WILSON ENGINEERING INDUSTRIES PVT. LTD.	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00725/AM09/	RLA File :02/24/040/00099/AM09/	Lic.No/Date:0210114834 15.07.2008	Defer Date: 27.10.2009
	Decision : The Committee noted that the case was reviewed by the NC as the earlier decision was wrongly taken since the complete factual position was not brought before the Committee. The committee accordingly requested DHI to examine this case and offer their comments urgently. The case may be re-listed on 27.10.2009.			

2	Case No.:17/27/80-ALC2/2009	Party Name:CARCLO TECHNICAL PLASTICS PVT.LTD.,	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00406/AM10/	RLA File :07/24/040/00666/AM09/	Lic.No/Date:0710063731 19.03.2009	Defer Date: 24.11.2009
	Decision :The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 24.11.2009.			

3	Case No.:16/27/80-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00405/AM10/	RLA File :07/24/040/00126/AM10/	Lic.No/Date:0710065563 24.06.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 24.11.2009.			

4	Case No.:15/27/80-ALC2/2009	Party Name:FOURESS ENGINEERING (INDIA) LIMITED.	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00404/AM10/	RLA File :07/24/040/00150/AM10/	Lic.No/Date:0710066000 17.07.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 24.11.2009.			

5	Case No.:14/27/80-ALC2/2009	Party Name:BANGALORE BIOTECH LABS PVT LTD.,	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00403/AM10/	RLA File :07/24/040/00168/AM10/	Lic.No/Date:0710066110 23.07.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 24.11.2009.			

6	Case No.:13/27/80-ALC2/2009	Party Name:BEML LIMITED,	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00402/AM10/	RLA File :07/24/040/00173/AM10/	Lic.No/Date:0710066402 07.08.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

7	Case No.:21/27/80-ALC2/2009	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00410/AM10/	RLA File :04/24/040/00074/AM10/	Lic.No/Date:0410107108 21.08.2009	Defer Date: 24.11.2009
	Decision : The representative of DHI present in the meeting informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 24.11.2009.			

8	Case No.:20/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00409/AM10/	RLA File :04/24/040/00052/AM10/	Lic.No/Date:0410107195 25.08.2009	Defer Date: 24.11.2009
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009:- 1. Specific items of export with quantity in number and weight. 2. Input weight of each casting / forging and corresponding finished weight separately and quantities may be given in numbers.			

	3. Use of each component proposed for import in the manufacture of export product.		
	4. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format.		
	5. Length and weight of different types of pipes like seamless, welded pipes separately.		
	6. Weight of welding electrodes, wires, rods and fluxes separately.		

9	Case No.:1/27/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00390/AM10/	RLA File :06/24/040/00023/AM10/	Lic.No/Date:0610016250 02.09.2009	Defer Date: 24.11.2009
	Decision :On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009:-			
	1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

10	Case No.:2/27/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00391/AM10/	RLA File :05/24/040/00309/AM10/	Lic.No/Date:0510249402 16.09.2009	Defer Date: 24.11.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009:-			
	1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

11	Case No.:3/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00392/AM10/	RLA File :05/23/040/00014/AM10/	Lic.No/Date:0510249404 16.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

12	Case No.:4/27/80-ALC2/2009	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00393/AM10/	RLA File :05/24/040/00304/AM10/	Lic.No/Date:0510249502 17.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

13	Case No.:10/27/80-ALC2/2009	Party Name:STANZEN TOYOTETSU INDIA PVT.LTD.,	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00399/AM10/	RLA File :07/24/040/00225/AM10/	Lic.No/Date:0710067109 18.09.2009	Defer Date: 24.11.2009

Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.

14	Case No.:5/27/80-ALC2/2009	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00394/AM10/	RLA File :05/23/040/00025/AM10/	Lic.No/Date:0510249539 18.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

15	Case No.:6/27/80-ALC2/2009	Party Name:REVATHI EQUIPMENT LIMITED	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00395/AM10/	RLA File :32/24/040/00026/AM10/	Lic.No/Date:3210041246 18.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

16	Case No.:7/27/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00396/AM10/	RLA File :31/24/040/00107/AM10/	Lic.No/Date:3110040012 22.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

17	Case No.:8/27/80-ALC2/2009	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00397/AM10/	RLA File :05/24/040/00318/AM10/	Lic.No/Date:0510249707 22.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

18	Case No.:9/27/80-ALC2/2009	Party Name:SOLO MANUFACTURING PVT LTD	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00398/AM10/	RLA File :05/24/040/00313/AM10/	Lic.No/Date:0510249709 22.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

19	Case No.:12/27/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00401/AM10/	RLA File :03/95/040/00394/AM10/	Lic.No/Date:0310538874 23.09.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

20	Case No.:11/27/80-ALC2/2009	Party Name:GEDEE WEILER PRIVATE LIMITED	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00400/AM10/	RLA File :32/24/040/00028/AM10/	Lic.No/Date:3210041309 24.09.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

21	Case No.:18/27/80-ALC2/2009	Party Name:DICKINSON FOWLER LTD.	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00407/AM10/	RLA File :07/24/040/00224/AM10/	Lic.No/Date:0710067189 24.09.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

22	Case No.:19/27/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00408/AM10/	RLA File :05/24/040/00322/AM10/	Lic.No/Date:0510249896 24.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

	Case No.:22/27/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00411/AM10/	RLA File :05/23/040/00053/AM10/	Lic.No/Date:0510249963	Defer Date:

23			24.09.2009	24.11.2009
Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 24.11.2009.				

24	Case No.:23/27/80-ALC2/2009	Party Name:JORD ENGINEERS INDIA LIMITED	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00412/AM10/	RLA File :34/24/040/00094/AM10/	Lic.No/Date:3410025191 24.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 24.11.2009.			

25	Case No.:24/27/80-ALC2/2009	Party Name:GEI INDUSTRIAL SYSTEMS LTD.,	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00413/AM10/	RLA File :03/94/040/00505/AM10/	Lic.No/Date:0310539338 25.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 24.11.2009.			

26	Case No.:25/27/80-ALC2/2009	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00414/AM10/	RLA File :31/21/040/00246/AM09/	Lic.No/Date:3110040067 25.09.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

27	Case No.:26/27/80-ALC2/2009	Party Name:MONGA STRAYFIELD PVT. LTD.	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00415/AM10/	RLA File :31/21/040/00254/AM09/	Lic.No/Date:3110040068 25.09.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:27/27/80-ALC2/2009	Party Name:PAM-GLATT PHARMA	Meet No/Date:27/80-ALC2/2009	Status:Case reverted
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28	TECHNOLOGIES PVT.LTD		06.10.2009	back to RA
	HQ File :01/80/050/00416/AM10/	RLA File :03/95/040/00401/AM10/	Lic.No/Date:0310539527 25.09.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

29	Case No.:28/27/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00417/AM10/	RLA File :05/23/040/00040/AM10/	Lic.No/Date:0510250015 29.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

30	Case No.:29/27/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:27/80-ALC2/2009 06.10.2009	Status:Case deferred
	HQ File :01/80/050/00418/AM10/	RLA File :03/95/040/00397/AM10/	Lic.No/Date:0310539647 29.09.2009	Defer Date: 24.11.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 24.11.2009.			

Case No. A/R-74	M/s. Paharpur Cooling Towers Ltd.,	HQ F.No.01/80/50/1601/AM09/DES.I	Lic.No. & Date
Meeting No.27/10		RA F.No.02/24/040/00218/AM09	0210121313 dt. 19.12.2008
Date: 06.10.2009		Revision of norms	

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Weight of import item at S.No.6 may be modified as 133.36 MT.
2. Net weight of export product may be increased to 324.39 MT.

The Regional Authority may take necessary action accordingly.

Case No. A/R-75	M/s. IDMC LTd., Vithal Udyognagar	HQ F.No.01/80/50/00616/AM08/DES.I	Lic.No. & Date
Meeting No.27/10		RA F.No.34/24/040/00175/AM07	3410020256 dt.20.12.2007
Date: 06.10.2009		Revision of norms	

The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 24.11.2009.

Case No. C-21	M/s.Hindustan Impex,	F.No. 01/80/162/00686/AM10/DES.I	Lic.No. & Date
Meeting No.27/10	Jamnagar	Fixation of wastage Norms	
Date: 06.10.2009			

Representative of DIPP present in the meeting pointed out that as per DC, SEZ letter ad-hoc norms have been fixed allowing 188.008 kg. of raw material for manufacturing of 100 kg. of finished goods whereas according to ANF 4B, firm has shown the export product as bicycle tube valve and **claimed** wastage of 17.19% on item of import i.e. mixed metal scrap mainly brass. The committee decided to seek the above clarification from DC, SEZ and to re-list the case on 24.11.2009.

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Case No. C-22	M/s.Bhukhanwala Tools	F.No. 01/80/162/00684/AM10/DES.I	Lic.No. & Date
Meeting No.27/10	Pvt. Ltd. Navasari	Fixation of wastage Norms	
Date: 06.10.2009			

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.

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(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman